

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order aff. 25/2/02  
issued to the Counsel for  
both sides.

25/2/02  
S. O.

My  
27/2/02

For hearing.

ad7 to 18.3.02

1  
15.3.02

25/2

Copies of order  
may be sent to  
the Counsel for  
both sides

25/2/02  
S. O.

M  
1.4.02

who may be required to make re-assessment  
manually and to make a statement as to whether  
the evaluation done through computer process  
was correct or not and, if not, he should be  
in a position to state the correct state of  
affairs to this Tribunal in confidence.

Call this matter on 18.03.2002.

Send copies of this order to both sides.

*Yeddy*  
25/2/02

Member (Judicial)

Order dated 18.3.2002

Shri Arjun Mohapatra, Member Secretary  
of the Railway Board, Bhubaneswar appeared in  
person and produced the relevant answer scripts  
for perusal. Having perused all the documents  
<sup>the Advocate for the Appt. as</sup>  
and having heard Shri S. Ray, learned A.S.C.  
for the Respondents, the case is disposed of, <sup>as</sup>  
~~there are no merit in the Case.~~  
Shri Mohapatra took back the records  
which he produced.

*Yeddy*  
18/03/2002  
MEMBER (JUDICIAL)

M  
1.4.02